

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**CONTEMPT PETITION NO.060/00144/2019 IN  
ORIGINAL APPLICATION NO.060/00846/2019  
Chandigarh, this the 05<sup>th</sup> day of November, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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Surinder Kumar S/o Sh. Punnu Ram, aged 55 years, working as Sub Staff (Now MTS) in the office of Principal K.V. Sarai Khas CRPF Camp, Jalandhar - 144805

....**Petitioner**

**(Present: Applicant in person)**

**Versus**

1. Sh. Santosh Kumar Mal, the Commissioner, kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh, Marg, New Delhi – 110016.
2. Sh. S.S. Chauhan, the Asstt. Commissioner (Establishment), 2/3 KVS Headquarters, Shaheed Jeet Singh Marg, New Delhi – 110016.
3. Dr. P. Devkumar, Deputy Commissioner, Kendriya Vidyalaya Sangathan, Sector 31-A, Chandigarh – 160031.
4. Sh. Manjit Singh, Officiating Principal, K.V. Sarai Khas CRPF Camp, Jalandhar – 144805.

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**Respondents**

**(Present: Mr. R.K. Sharma, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present C.P. has been filed alleging non-compliance of the order dated 19.08.2019 passed by this Court.
2. Heard.
3. Petitioner, who is appearing in person, submitted that he is in receipt of communication dated 25.10.2019, produced in the Court today by the learned counsel for the respondents, which is taken on record, whereby he has been asked to give his choice station as the

order transferring him from Saraikhas to Gurdaspur has been cancelled. Petitioner submitted that in response to this communication, he has already given his choice station i.e. KVS Pathankot. He also informed that the vacancy is also available at KVS Pathankot.

4. Mr. R.K. Sharma, learned counsel for the respondents, who was asked to have instructions in the matter, informed this Court that while issuing earlier transfer order to Gurdaspur (Tibri Cantt), it was not in the knowledge of the Commissioner concerned that while working at Tibri, at an earlier point of time, the petitioner was arrested for doing illegal activities. He prays that the respondents be granted time to consider transferring the petitioner to Pathankot, as per his choice station.

5. Needful be done within a period of two weeks.

6. Learned counsel for the petitioner seeks liberty to either challenge the order dated 25.10.2019 or filing representation there against to the respondents.

7. The C.P. stands disposed of in the above terms, with the aforesaid liberty.

**(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 05.11.2019**

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